

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3419 of 2021**

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Abhijeet Kumar Singh @ Santy Singh ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Deepak Kr. Dubey, Advocate  
For the State : Mr. Naveen Kr. Gaunjhu, A.P.P.  
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02/25.03.2021 Defects as pointed out by the office are ignored.

Heard Mr. Deepak Kr. Dubey, learned counsel for the petitioner and Mr. Naveen Kr. Gaunjhu, learned A.P.P. for the State.

The petitioner is an accused in connection with Parsudih P.S. Case No. 239 of 2019.

It has been alleged that Sujit Sinha who is in Ghagidih Jail as well as his associates were running a racket of demand of ransom, management of tender as well as commission of other crimes. It has further been alleged that a conspiracy was being hatched for the commission of the murder of the owner of Beer Factory situated at Tipudana for which other accused persons were giving assistance to Sujit Sinha.

The petitioner appears to have been implicated on the confessional statement of co-accused Sujit Sinha and the petitioner is in custody since 28.10.2020. Although the petitioner is said to have some criminal antecedent but considering the period of custody and the manner of his implication, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Jamshedpur, in connection with Parsudih P.S. Case No. 239 of 2019.

**(Rongon Mukhopadhyay, J.)**